

MR. SPEAKER: Please sit down. I may tell you, there is no bar to discussing it. The House can discuss any Report through a notice, not at the time of laying it on the Table of the House.

SHRI PILOO MODY: I am going a step further. I am saying that we must devise a procedure by which assurances once given may not thereafter be flouted without coming back to the House and explaining why such and such assurances could not be fulfilled.

MR. SPEAKER: What do you propose?

SHRI PILOO MODY: Since you have taken upon yourself to devise a procedure...

MR. SPEAKER: I am asking your advice.

Should I send it back to the Assurances Committee to advise me on the subject? I will send it back to the Assurances Committee saying that these are the objections and what they advise.

SHRI PILOO MODY: There is one more point. The assurances given during each session should be reported and laid on the Table of the House.

MR. SPEAKER: Let me examine it. Sometimes, it is not possible.

SHRI SAMAR GUHA (Contai): Sir, I was trying to draw your attention. I do not shout.

MR. SPEAKER: You never shout!

SHRI SAMAR GUHA: I wanted to draw your attention, and I drew your attention earlier also, to the fact that the replies to a number of questions are that information is being collected. In my case it has happened so many times. If you include the questions of other members also where similar replies are given, then it will come to about many questions in this session alone. Some of those questions are very important (*Interruptions*) and they do not answer; the answer is that information is being collected. And it takes months—not after one inter-session period but after two or three inter-session periods,—three or four months, for the information to be supplied; it is supplied so late that it loses all importance. Therefore, Sir, I seek your guidance. You, in your wisdom, have observed that this should not happen. I want your guidance. I request you to direct the Minister that this type of thing should not happen. (*Interruptions*).

MR. SPEAKER: In the case of Assurances Committee, please rest assured that I want to find some occasion when the assurances which are not implemented must be brought to the notice of this House. Otherwise, there is no use setting up this Committee.

SHRI SHYAMNANDAN MISHRA: The Committee is there exactly for that purpose. It is a watch-dog committee.

MR. SPEAKER: They are supplied the Action Taken Report...

PROF. MADHU DANDAVATE (Rajapur): What is the way-out, Sir?

MR. SPEAKER: These reports can be discussed in this House if due notice is given, but not on this occasion when the report is presented to the House; this is not the proper occasion, this is just a formal business.

PROF. MADHU DANDAVATE: Mr. Limaye made it very clear. He did not want to violate the convention set up in the House. Since the convention is that there should be no discussion or debate on that, he was bringing to your notice at this stage...

MR. SPEAKER: But he acted too hastily. He should have listened to the others. He acted too hastily on that.

STATEMENT RE. IRON AND STEEL (CONTROL) AMENDMENT ORDER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a statement explaining reasons for delay in laying the Iron and Steel (Control) Amendment Order, 1973 published in Notification No. S.O. 214(E) in Gazette of India dated the 12th April, 1973. [*Placed in Library. See No. LT-5050/73*].

12.58 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th May, 1973, has passed the enclosed motion referring the Plantations Labour (Amendment) Bill, 1973, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### MOTION

"That the Bill further to amend the Plantations Labour Act, 1961, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri T. V. Anandam;
2. Shri Dattopant Thengari.

3. Shri Monoranjan Roy.
  4. Shri G. A. Appan.
  5. Shri B. N. Mandal.
  6. Shri U. K. Lakshmana Gowda.
  7. Shri N. H. Kumbhare.
  8. Shri Nripati Ranjan Choudhury.
  9. Shri H. S. Narasiah.
  10. Shri N. P. Chaudhari.
  11. Shri T. G. Deshmukh.
  12. Shrimati Sita Devi.
  13. Shri Ibrahim Kalaniya.
  14. Shri Nand Kishore Bhatt.
  15. Shri K. V. Raghunatha Reddy.
- and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the 85th Session (1973) of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 7th May, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### ASSENT TO BILL.

SECRETARY: Sir, I lay on the Table the Appropriation (No. 2) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 27th April, 1973.

13 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Twenty-second to Twenty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

#### COMMITTEE OF PRIVILEGES

##### FOURTH REPORT

DR. HENRY AUSTIN (Ernakulam): I beg to present the Fourth Report of the Committee of Privileges.

#### COMMITTEE ON GOVERNMENT ASSURANCES

##### FIFTH REPORT

DR. G. S. MELKOTE (Hyderabad): I beg to present the Fifth Report of the Committee on Government Assurances.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

##### TENTH REPORT

SHRI C. D. GAUTAM (Balghat): I beg to present the Tenth Report of the Committee on Absence of Members from the Sittings of the House.

13.04 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House on May 14, 15 and 16, 1973, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the Coal Mines (Nationalisation) Bill, 1973.

(3) Discussion on rise in prices of essential Commodities on Tuesday, the 15th May, 1973.

(4) Discussion on the location of a tractor factory at Pratapgah on Tuesday, the 15th May, 1973.